

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 777/MP/2025

Subject : Petition under Regulation 9 (7) of CERC (Deviation Settlement Mechanism and Related Matters) Regulations, 2024, Para 9.3 of the CERC Approved Detailed procedure for recovery of charges in case of deficit in the Deviation and Ancillary Pool Account dated 15.10.2024 and the directions issued by Hon'ble CERC in Petition No. 01/SM/2025 regarding Recovery of Legacy Dues in pursuance of DSM Regulations, 2024.

Petitioner : National Load Despatch Centre (NLDC)

Respondents : Transmission Corporation of Andhra Pradesh Limited (TCAPL) and Ors.

Date of Hearing : **29.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Abiha Zaidi, Advocate, NLDC
Shri Ashish Bainsla, Advocate, NLDC
Shri V M Kannan, Advocate, KPTCL
Shri Gajendra Sinh Vasava, NLDC
Shri Ravi Nair, Advocate, BSPHCL
Ms. Janhavi Johar, Advocate, BSPHCL
Shri V. M. Kannan, Advocate, KPTCL
Shri Shahbaaz Husain, Advocate, KPTCL
Ms. Stephania Pitno, Advocate, KPTCL
Ms. Sindhu G Koshik, Advocate, KPTCL
Ms. Harimohana N., Advocate, KPTCL
Shri Mayank Singh, Advocate, KPTCL
Ms. Rumela Biswas, Advocate, KPTCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, NLDC, submitted that since the Writ Petitions filed by the several State/Drawee DICs/Respondents before the various High Courts, challenging the recovery of legacy dues, are presently part-heard, the matter may be adjourned, while giving liberty to mention it in the event of any subsequent developments.



2. Considering the submissions made by the learned counsel for the Petitioner above, the Petition was adjourned with liberty to mention for further listing in the event of any subsequent developments.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)